

18.16 hrs.

NATIONAL TAX TRIBUNAL BILL, 2003

Withdrawal

Title : Withdrawal of the National Tax Tribunal Bill, 2003.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): On behalf of Shri Arun Jaitley, I beg to move for leave to withdraw a Bill to provide for the adjudication by the National Tax Tribunal of disputes with respect to levy, assessment, collection and enforcement of direct taxes and also to provide for the adjudication by that Tribunal of disputes with respect to the determination of the rates of duties of customs and central excise on goods and the valuation of goods for the purposes of assessment of such duties as well as in matter relating to levy of tax on service, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to withdraw a Bill to provide for the adjudication by the National Tax Tribunal of disputes with respect to levy, assessment, collection and enforcement of direct taxes and also to provide for the adjudication by that Tribunal of disputes with respect to the determination of the rates of duties of customs and central excise on goods and the valuation of goods for the purposes of assessment of such duties as well as in matter relating to levy of tax on service, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI P.C. THOMAS: I withdraw the Bill.

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